

CCP No.195/92  
IN  
OA 852/91

15

JAIBER SINGH & ORS. VS.U.O.I & ORS.

2.7.92

Petitioners through Sh.V.P.Sharma,Counsel.

Heard.

The learned counsel /for the petitioners seeks two weeks' time to supplement the submissions made in the CCP by means of an additional affidavit. Time prayed for is allowed.

As per office objection, respondent No.2 in the CCP was not a party in the OA. The learned counsel for the petitioner undertakes to delete the name of respondent No.2 in the present CCP. Be listed on 21.7.92.

*Cen*  
(P.C.JAIN)  
MEMBER(A)

*Ben*  
(T.S.OBEROI)  
MEMBER(J)

*Submissions not filed*



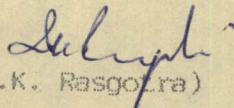
21.07.92.

CCP 195/92 IN

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Present: Shri V.P. Sharma, counsel for the  
petitioner.

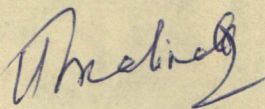
This Petition is dismissed, as  
withdrawn.

  
(I.K. Rasgotra)

Member(A)

21.07.92.

skk

  
(V.S. Malimath)

Chairman

21.07.92.